

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/59 / RTI
Dated 1./07/2023

To,

Mr. Rabindra Nath Barman
Deputy Registrar (Admin), Gauhati High Court
Itanagar Permanent Bench, Yupia

1. Please refer to your RTI application registered as I.D. Number 39/2023-24 Dated 16/06/2023 addressed to undersigned seeking copy of Order dated 18/03/2014 in respect of his service position and status.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. N. Tapadar
01.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/65 / RTI
Dated 18/07/2023

To,

Ms. Aditi Choudhary
3rd House, Back street of Church,
Karni Colony, Naya Darwaza, Nagpur-341001

1. Please refer to your RTI application registered as I.D. Number 48/2023-24 Dated 01/07/2023 addressed to undersigned seeking information relating to PIL cased filed in the Gauhati High Court.
2. The information asked for is as follows.
Total number of PIL cases filed during the year 2012 is 80 (Eighty) and number of PIL cases filed for the year 2022 is 74(Seventy Four).
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. D. Tapadar
18.07.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2023-24/RTI / RTI
Dated 29/07/2023

To,

Ms. Durga Kumari
Vill - Shumbha, P.S.- Ishapur
Dist- Saran, Bihar-841411

1. Please refer to your application, registered as I.D. No 49/2023-24 Dated 12/07/2023 addressed to the undersigned seeking information relating case no. WP(C) 05/2021.
2. The information asked for cannot be supplied due to following reason:-
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Enclo : as stated.

R. A. Tapoher
20.07.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

भारतीय पोस्टल आर्डर
INDIAN POSTAL ORDER

श्री कर्मान्वयक DIRECTOR GENERAL OF POSTS.
PAY TO the Public Information Officer,
Gauhati High Court,
Gauhati - 781001

पांच रुपए को तकम THE SUM OF RUPEES FIVE ONLY

रुपए 5.00 Rs

आफ टिकट
POSTAGE STAMPS

कमीशन COMMISSION फी 50 PAISE
सेन्डर अपन नाम औऱ पता यहाँ लिख दे।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.
Durga Kumari, W/O
Anand Kumar

Ordinary Post
25/7/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/69 / RTI
Dated 20/07/2023

To

Mr. Durlav Talukdar
Beltola, Bhagaduttapur, Ghy-28

1. Please refer to your RTI application registered as I.D. Number 43/2023-24 Dated 22/06/2023 addressed to undersigned regarding supply of information relating to appointment and retirement held during the period of 2016 to 2023.
2. The information asked for is as follows.
 - (1) (a) A separate sheet showing name of the selected appointees during this period is attached herewith.
 - (b & c)- Query involves third party personal information which cannot be furnished as you have not showed any larger public interest in this regard.
 - (d) - Not applicable in respect of the Gauhati High Court.
 - (2) - A separate sheet with the names of employees who had retired, resigned and compulsorily retired during this period is attached herewith. The rest of the query involves third party personal information which cannot be furnished as you have not showed any larger public interest in this regard.
 - (3) - Not applicable in respect of the Gauhati High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with this reply.

Encl :- As stated.

R. A. Talukdar
20.07.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2023-24/ 10/ RTI
Dated 21/07/2023

To,

Mr. Shishir Kumar Das
Registrar (Establishment)
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 57/2023-24 Dated 19/07/2023 addressed to undersigned seeking copy of your Service Book.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. N. Tapadar
21.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received by
[Signature]
21/07/2023

FORM 'D'
Rejection Order
[Rule 4(iii)]



No HC.XXXV- 01/2023-24/ 11 / RTI
Dated 24/07/2023

To,

Mr. Sanjay Sarma
Shantinagar, Baladmari, Goalpara

1. Please refer to your application, registered vide I.D. No 53/2023-24 Dated 18/07/2023 addressed to the undersigned seeking misc. information relating to Gauhati High Court Legal Service Committee .
2. The information asked for cannot be supplied due to non-compliance of Rule 9 (A)(ii) of the Gauhati High Court (Right to Information) Rules, 2008, as you failed to submit required fee along with the application. It may be mentioned here that Court fees is not valid mode of payment of fee as per Gauhati High Court (Right to Information) Rules.
You can resubmit the application along with the fees paid through cash or the Demand Draft/IPO addressed in favour of Registrar General, Gauhati High Court & payable at Guwahati.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

R. A. Taparjan
24.07.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

BDO
25/7/23

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/72 /RTI

Dated Guwahati, 25/07/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Baska / Biswanath / Bongaigaon / Chirang/Charaideo/ Darrang /
Dhemaji / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi
/Hojal/ Jorhat /Karimganj / Kamrup, Amingaon / Karbi Anglong /
Kokrajhar / Lakhimpur /Majuli/ Morigaon / Nagaon / Sivasagar /
Sonitpur /South Salmara / Tinsukia / Udalguri/ West Karbi Anglong.

The Principal Judge,
Family Court No. I, II & III, Kamrup (M)/Barpeta/ Dhubri/Cachar/Nalbari

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Abdul Rahim Khan, Regd. Vide 52/2023-24
Dated 12/07/2023.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a
RTI application by Mr. Abdul Rahim Khan, for taking necessary action from
your end as the subject matter seems to fall under your jurisdiction. Reply, if
any, may directly be sent to the applicant.

Yours faithfully,

R. A. Tapadar
25.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Encl: As stated above.

Memo No. No. HC.XXXV -14/2023-24/ 72 / RTI, dated the 25/07/2023

Copy to:

Mr. Abdul Rahim Khan, B17, Plot 19, Ganesh Nagar, Kandivali, Mumbai-
400067. He is requested to approach the abovementioned PIOs for getting the
information in respect of his query.

R. A. Tapadar
25.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'D'
Rejection Order
[Rule 4(iii)]

OK

No HC.XXXV- 01/2023-24/ 15/ RTI
Dated 15/07/2023

To,

Mr. Avinash Kumar Pandey
Flat no.163, Paradise Apartment
Rohini sector-18, New Delhi

1. Please refer to your two applications, registered vide I.D. No 53 & 54/2023-24 Dated 18/07/2023 addressed to the undersigned seeking misc. information relating to sanctioned strength of Judges and e-court infrastructure.
2. The information asked for cannot be supplied due to following reason:-
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. Two nos IPOs so enclosed with your application, is returned herewith.
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Encl : as stated.

R. N. Tapadar
15.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Received
@PJ
22/07/23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/16 / RTI
Dated 24/07/2023

To,

Mr. Biplab Baruah
No 2 Nabhakatia gaon, Rajgarh
Dibrugarh - 786611

1. Please refer to your RTI application registered as I.D. Number 58/2023-24 Dated 19/07/2023 addressed to undersigned seeking information relating to a prayer submitted to the Hon'ble Chief Justice.
2. The information asked for is as follows.
The application regarding illegal occupation of land belonging to No.2 Rajgarh Primary School located in Tinkhang Revenue Circle of Dibrugarh was placed before Hon'ble Chief Justice on 06/04/2023. No action was instructed by Hon'ble Chief Justice on this application as applicant has available legal remedy.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


24/07/23

R. A. Tanyan
24-07-23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ ~~76~~ / RTI
Dated 27/07/2023

To,

Mr. Karan Gulati
D-64, Sector 21, Jalvayu Vihar
Noida 201301

1. Please refer to your RTI application registered as I.D. Number 52/2023-24 Dated 12/07/2023 addressed to undersigned seeking information relating to cases instituted and disposed of during 2014 to 2022.
2. The information asked for is as follows.
1 & 2 :- Two separate sheet showing district wise number of civil and criminal cases disposed of during the year 2014 to 2022 attached herewith.
3 & 4 :- A separate sheet showing number of civil and criminal cases instituted in Gauhati High Court during the year 2014 to 2022 attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
27.07.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 75 / RTI
Dated 27/07/2023

To,

Mr. Harpal Singh Rana
A-1, Jon Sachivalaya, Kadipur-110006

1. Please refer to your RTI application registered as I.D. Number 59/2023-24 Dated 24/07/2023 addressed to undersigned seeking misc. information relating to creation of new court infrastructure.

2. The information asked for cannot be furnished as these queries are related to the Central and State government.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
27.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/ 77 / RTI
Dated 28/07/2023

To,

Mr. Tapash Bharadwaj
Bishnunagar, Near S.P. Office
Sivsagar - 785640

1. Please refer to your RTI application registered as I.D. Number 47/2023-24 Dated 30/06/2023 addressed to undersigned seeking information relating to promotion of Grade-IV employee of district courts.
2. The information asked for is as follows.
1,2,3 and 4 :- Service conditions of employees in the District & Sessions Judge establishment of Assam are governed by the provisions of the Assam District and Sessions Judges Establishment (Ministerial) Service Rule, 1987. The queries demand opinion of the PIO, which cannot be furnished under the RTI Act.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. N. Tapash
28.07.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(II)]

No HC.XXXV- 01/2023-24/ 55/ RTI
Dated 30/06/2023

To,

Mr. Biplab Baruah
Rajgarh, Dibrugarh-786611

1. Please refer to your application, registered as I.D. No 44/2023-24 Dated 27/06/2023 addressed to the undersigned seeking information relating to a petition submitted to the Hon'ble Chief Justice.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "RTI Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Encl : as stated.

R. A. Tuptal
30.06.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

*Ordinary Rule
30/06/23*

भारतीय डाक मन्त्रालय द्वारा जारी किया गया यह डाकूपास भारतीय डाक विभाग के अधिकार क्षेत्र में है।



भारतीय डाक विभाग का महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO RTI OFFICER
GUWAHATI HIGH COURT

एक रुपये की रकम THE SUM OF RUPEES TEN ONLY



अपीलन COMMISSION रुपये 1 RUPEE

प्रेषक अपना नाम और पता यहाँ लिखें।

SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

उपरोक्त डाकूपास को डाक विभाग के अधिकार क्षेत्र में है।

डाक टिकट

POSTAGE STAMPS